

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 321
IA - 692/2024
In
IB-1329(ND)/2019

IN THE MATTER OF:

Mr. Adbridge Communications India Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Auto Mobiles Sterlind (India) Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :
For Liquidator : Mr. Pankaj Kumar Singhal Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

Put up **on 17.05.2024.**

-Sd-
(COURT OFFICER)